

(e) if so, the steps taken in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes, Sir. Food Corporation of India had entered into an agreement in July 1980 with M/s Gurdial Singh & Co-owners for the constructions of 20,000 M.T. godowns in Tarantaran (Amritsar).

(b) and (c). The Food Corporation had recommended 1200 MT of cement for the said construction work. The actual quantity supplied by Punjab Government to the said party for these godowns is not available with the Corporation.

(d) and (e). According to the agreement entered into by the Corporation in July, 1980, the party was to complete the godowns within seven months. They could not complete the godowns even during the extensions allowed from time to time till 31st March, 1984. Hence the godowns were not taken over by FCI.

[*Translation*]

Welfare of Orphans

9046. PROF. RASA SINGH RAWAT: Will the Minister of MINISTER OF WELFARE be pleased to state:

(a) the district-wise details of organisations engaged in the welfare of orphans in Rajasthan and whether all these societies and organisations are duly elected and registered;

(b) the number of male and female children looked after by these organisations, organisation-wise;

(c) the services provided by these organisations for the welfare phans and for-orne children;

(d) the percentage of financial assistance provided by Government to these organisations, annually;

(e) whether some cases of misuse of money and forced labour from these children by some organisations have come to the notice of Government; and

(f) if so, the action taken in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (f). The information is being collected and will be laid on the table of the House.

[*English*]

Indian Labour Conference

9047. SHRI Y.S. RAJASEKHAR REDDY: Will the Minister of LABOUR be pleased to state:

(a) whether any discordant notes on new labour law—labour participation in management, were sounded at the discussions in the Indian Labour Conference on 21 April, 1990;

(b) if so, the details thereof; and

(c) when a legislation in this regard is likely to be introduced?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). The representatives of workers felt that at the Board level, workers' representatives should be 50% of the total strength of the Board. The representatives of employers recommended that to begin with, representation of workers on the board should be confined to only one representatives each of 'workmen' and workers other than 'workmen'. The State Ministers were of the view that this should be confined to 25%.

(c) A suitable legislation in this regard is under consideration of the Government.

Allotment of Government Quarters on Medical Grounds

9048. SHRI R.L.P. VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the colony-wise vacancy of Type-II Government Quarters in Delhi;

(b) how many quarters have been allotted to Government servants on Medical and other grounds out of turn during last three years; and

(c) the date upto which the allotments have been covered?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Family Pension to the Employees of Delhi Cloth Mill, Delhi

9049. SHRI ISHWAR CHAUDHARY: Will the Minister of LABOUR be pleased to state:

(a) the number of workers of Delhi Cloth Mills, Delhi to be paid family pension under Provident Fund Scheme, which has been closed from 1st April, 1989;

(b) the number of workers, who have been paid this amount as on 31st March, 1990;

(c) the reasons for delay in making payment of the family pension to the remaining workers even after one year of the closure of the mill; and

(d) when the payment is likely to be made to them?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The family pension under the Employees' Family Pension Scheme is payable only in the event of death of a member while in service. In the present case, the workers of the mill are entitled to retirement-cum-with drawal benefit. Their total number is 2669.

(b) and (c). According to available information, 1740 claims were settled up to 31.3.90 and 615 claims were settled after 31.3.90. 52 claims have been returned for rectification of deficiencies in the claims. The remaining 262 workers have not so far preferred their claims.

(d) All the remaining claims will be settled as soon as their claims, complete in all respect, are received.

[*Translation*]

Alternative sites to the Shopkeepers of Maulana Azad Road Officers' Hostel, New Delhi

9050. SHRI ISHWAR CHAUDHARY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether alternative sites or plots are being allotted to the shopkeepers of Maulana Azad Road Officers' Hostel, New Delhi in lieu of their shops to be demolished under India Gate Development Plan;

(b) if so, whether alternative sites/houses will be equal in commercial value to the existing shops of these shopkeepers;

(c) the time by which these sites or plots will be allotted to them; and

(d) whether Government also propose